

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI

Original Application No. 1366 of 2024

Lertchai Srikukreja alias Lakhvinder Singh through Specific Sub Power of Attorney Gurmeet  
Singh Chhabra

Applicant

**Versus**

State of Punjab and Ors.

Respondent(s)

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Date: 03-02-2026

Place: JALANDHAR



(Er. Deepak Chadha)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-1, Jalandhar  
(On behalf of Respondent No.3)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
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through Specific Sub Power of Attorney  
Gurmeet Singh Chhabra

...Applicant

Versus

State of Punjab and Ors.

...Respondent(s)

Short reply by way of Affidavit of Er. Deepak Chadha, Environmental Engineer, Regional Office, Jalandhar on behalf of Punjab Pollution Control Board respondent no.3 in compliance to order dated 11.11.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

**Respectfully Showeth:**

1. That the deponent namely Er. Deepak Chadha is working as Environmental Engineer in the Punjab Pollution Control Board and is posted at Regional Office-1, Jalandhar. The deponent is well conversant with the facts and circumstances of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of Respondent No.3 i.e. Punjab Pollution Control Board.
2. That the present short affidavit is being filed in continuation of the earlier report by way of affidavit already filed by the Board in compliance of order dated 14.08.2025, and in further compliance of the subsequent order dated 11.11.2025 passed by this Hon'ble Tribunal, whereby the matter has been listed for further consideration on 06.02.2026.
3. That vide order dated 11.11.2025, this Hon'ble Tribunal was pleased to allow the impleadment of Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar, as a party to the present Original Application, being the person found involved in illegal excavation of soil (brick earth).
4. That it is respectfully submitted that in furtherance of the directions issued by this Hon'ble Tribunal and based upon the investigation conducted by the Police Department, Sh. Kamaljit Singh S/o Sh. Pritam Singh has been identified as the real culprit responsible for illegal excavation of soil (brick earth), whereas Sh. Narinder Pal Singh was found innocent after detailed investigation. 3 FEB 2026
5. That in compliance with the earlier orders passed by this Hon'ble Tribunal, the Punjab Pollution Control Board has already assessed and calculated the Environmental Compensation amounting to ₹6,01,693/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Three only) for the environmental damage caused due to the act of illegal mining, in accordance with the methodology prescribed by the Hon'ble NGT and CPCB.





6. That thereafter, the Punjab Pollution Control Board has issued a Show Cause Notice no. 113-115 dated 14.01.2026 to Sh. Kamaljit Singh S/o Sh. Pritam Singh for imposition of Environmental Compensation, thereby affording him an opportunity of personal hearing in accordance with the principles of natural justice. (A copy of the show cause notice no. 113-115 dated 14.01.2026 is attached as **Annexure-R/3-A**)
7. That the said Show Cause Notice provides an opportunity of personal hearing before the Chairperson, Punjab Pollution Control Board, and the hearing was fixed on 28.01.2026 at 11:00 AM at Vatavaran Bhawan, Punjab Pollution Control Board, Head Office, Nabha Road, Patiala.
8. That due to administrative reasons aforesaid personal hearing which was scheduled to be held on 28.01.2026 before the Chairperson Punjab Pollution Control Board was postponed till further orders. It is further submitted that next date of hearing will be given in the month of February at earliest so that appropriate action against the violators under the provisions of Environmental Laws be taken.
9. That the Punjab Pollution Control Board has taken and is taking all necessary steps for levy of Environmental Compensation against the real violator and there is no inaction or delay on the part of the Board in complying with the directions of this Hon'ble Tribunal.
10. That the present short reply by way of affidavit is being filed to place the latest factual position on record and to demonstrate continued compliance with the orders passed by this Hon'ble Tribunal.

#### PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to take the present short reply by way of affidavit on record and pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Place: Jalandhar

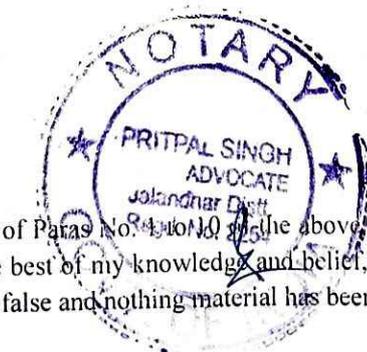
Date: ~~3 FEB~~ 2026

#### VERIFICATION

Verified that the contents of Paras No. 4 to 10 of the above additional report by way of affidavit are true and correct to the best of my knowledge and belief, as derived from the official records. No part of the affidavit is false and nothing material has been concealed therefrom.

Place: Jalandhar

Date: ~~3 FEB~~ 2026



Signature **ATTESTED** Only as Identified

No Responsibility of Contents of the Document

~~3 FEB~~ 2026

#### DEPONENT

(Er. Deepak Chadha)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-1, Jalandhar  
(On behalf of Respondent No.3)

#### DEPONENT

(Er. Deepak Chadha)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-1, Jalandhar  
(On behalf of Respondent No.3)



# Punjab Pollution Control Board

Phone No. 0181-2601612

Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

[www.ppcb.gov.in](http://www.ppcb.gov.in)

Email ID - [seppcbial@gmail.com](mailto:seppcbial@gmail.com)

No. 113

(Regd.)

Date 4/11/2024

To, Sh. Kamaljit Singh S/o Pritam Singh,  
Resident of Boparai Khurd, Police Station Goraya,  
District Jalandhar.

**Subject:** Show Cause Notice (SCN) regarding Imposition of Environmental Compensation (EC) for illegal excavation of soil (Brick Earth) at Resident of Boparai Khurd, Police Station Goraya, District Jalandhar, in the matter of OA no. 1366 of 2024 in regard to Hon'ble NGT orders dated 14.08.2025 and directions given to the Punjab Pollution Control Board.

Whereas the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 14.08.2025 in O.A. No. 1366/2024 titled Lertchai Srikukreja @ Lakhvinder Singh Vs. State of Punjab & Ors., has directed the Punjab Pollution Control Board to take appropriate action for levy of Environmental Compensation against the person who has indulged in illegal excavation of soil and caused damage to the environment in the matter. The operative part of the order is produced here as below:-

**"Learned Counsel for PPCB also seeks time to place on record the steps which have been taken by PPCB for levy of environmental compensation against the person who has done illegal mining and has caused damaged to the environment. Let further report be filed by PPCB within four weeks".**

And whereas, in compliance with the orders dated 14.08.2025 issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 1366/2024 titled Lertchai Srikukreja @ Lakhvinder Singh Vs. State of Punjab & Ors the Board has assessed the Environmental Compensation (EC) against the violator for the environmental damage caused due to the aforementioned illegal mining. The EC has been calculated based on the methodology prescribed in Hon'ble NGT, Order dated 26.02.2021 in O.A. No. 360/2015 and CPCB directions dated 11.06.2021 approach. Accordingly, the Environmental Compensation amount is assessed at ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only).

And whereas, based on earlier reports, Sh. Narinder Pal Singh, S/o Sh. Ajit Singh, resident of Village Momanpur, was issued a Show Cause Notice vide Board letter No. 4248 dated 19.09.2025 for imposition of Environmental Compensation. The said notice also provided an opportunity of personal hearing before the Worthy Chairperson of the Board on 01.10.2025 at her office in Patiala. A copy of the said notice was also endorsed to M/s Gurpreet Singh Bahadur Singh BKO, Village Kotla, P.O. Sheikha, District Jalandhar, and he was requested to attend the personal hearing on 09.10.2025 at Head Office Patiala.

And whereas, Sh. Narinder Pal Singh s/o Sh. Ajit Singh (resident of Village Momanpur, Jalandhar) as well as Sh. Gurpreet Singh owner of Gurpreet Singh Bahadur Singh BKO (Village Kotla, Jalandhar) attended the hearing before the Chairperson of the Board on 09.10.2025 and their submission were taken. Also the Competent Authority of the Board decided in the hearing on 9.10.2025 that information be obtained from the Executive Engineer cum District Mining Officer, Jalandhar to ascertain the factual position of the case, specifically to determine whether M/s Gurpreet Singh Bahadur Singh BKO was involved in illegal mining and as to whether Sh. Narinder Pal Singh against whom FIR No. 106 dated 08.08.2024 was registered has any role or responsibility in the said act of illegal mining and who is the real culprit against whom the Department has levied penalty for illegal mining in Village Momanpur, District Jalandhar and also report from the concerned police station to verify the claim made by Sh. Narinder Pal Singh regarding cancellation of the FIR No. 106 dated 08.08.2024 against him, and verify the present status of the said FIR lodged against the main violator.

And whereas the Senior Superintendent of Police, Jalandhar Rural has given reply to the office of Environmental Engineer, Regional Office-1, Jalandhar vide letter no. 97369 dated 28.10.2025 mentioning therein that Sh. Narinder Pal Singh accused is found innocent after detailed investigation and Kamaljit Singh was found guilty and accordingly vide rapar / report no.18 dated 17.02.2025 accused Narinder Pal Singh was declared innocent

Jalandhar has been made accused in the case to whom the land has been found to be given by Narinder Pal Singh. Vide report no.17 dated 26.04.2025 offences u/s 303 (2) and 238 of BNS have been added in the case. The challan has been prepared on 15.04.2025 and presented before the Hon'ble Court on 07.05.2025 which is under consideration of the Court. A copy of same letter no. 97369 dated 28.10.2025 of Senior Superintendent of Police, Jalandhar Rural.

And whereas, it has now been proposed to impose Environmental Compensation in light of Hon'ble NGT orders dated 14.8.2025, after affording an opportunity of personal hearing to *Kamaljit Singh S/o Pritam Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar* via this show-cause notice alongwith intimation to the Executive Engineer-cum-District Mining Officer, District Jalandhar to be present in the personal hearing so as to conclude the matter.

As such you are, hereby, given an opportunity of personal hearing to file objections, if any, on the proposed subject cited show cause before the **Chairperson of the Board on 28.01.2026 11:00 AM** in his office at **Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, to explain the position in person, failing which Board shall proceed for taking proposed action as per Law.

Endst. No. 114

For & on behalf of  
Punjab Pollution Control Board  
Dated 14/1/26

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information with request to get the copy of the notice delivered to the persons concerned through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office.

Endst. No. 115

For & on behalf of  
Punjab Pollution Control Board  
Dated 14/1/26

A copy of the above is forwarded to The Executive Engineer-cum District Mining Officer, District Jalandhar for information and is requested to attend the hearing alongwith facts of the matter so as to decide the case on above said date & time.

For & on behalf of  
Punjab Pollution Control Board